

H.C.J.D./C.—50

Application for which urgency is claimed should be submitted to the Deputy Registrar before 11 a.m. and will ordinarily be laid before the Judge appointed to dispose the applications of this class with his petitions on the day following that on which the application is presented.

The application may, however, if specifically requested and the reasons for the request stated, be submitted for orders on the day of presentation. In no case, however, will an application received after 11 a.m. be submitted for orders on the day of presentation.

IN THE HIGH COURT OF JUDICATURE
FOR THE STATES OF PUNJAB AND
HARYANA AT CHANDIGARH

To

The Addl. Registrar,
High Court, Chandigarh.
Title of case

_____Petitioner/Applicant

_____Respondent.

Sir,

Will you kindly treat the accompanying petitions as an urgent one in accordance with the provision of Rule 9, Chapter 3-A, Rules and Order High Court, Volume V.

2. The grounds of urgency are—

Yours faithfully,

Advocate.

Dated _____

for Petitioner.